

**2022 LiveLaw (SC) 550**

**IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION  
HEMANT GUPTA; V. RAMASUBRAMANIAN, JJ.**

MAY 17, 2022

**CIVIL APPEAL NOS. 4104 OF 2022 [ @ SPECIAL LEAVE PETITION (C) NO. 6489 OF 2022 ]  
MANAGER, INDUSIND BANK LIMITED & ANR. versus SANJAY GHOSH**

**Consumer Protection Act, 1986 - Appeal against NCDRC order refusing to condone delay of 67 days in filing the revision- Allowed and delay condoned- Delay in filing the revision was not huge, that should not have been condoned- The question of limitation is not to be examined with a view to decline the condonation, but to do substantial justice.**

(Arising out of impugned final judgment and order dated 09-05-2019 in RP No. 920/2019 passed by the National Consumers Disputes Redressal Commission, New Delhi)

*For Petitioner(s) Mr. M. Yogesh Kanna, AOR Mr. Rajarajeshwaran S., Adv. Ms. P. G. Gangadarsana, Adv.*

**ORDER**

Leave granted.

The challenge in the present appeal is to an order passed by National Consumer Disputes Redressal Commission (NCDRC) on 09.05.2019, whereby delay of 67 days in filing the revision before it, was not condoned.

None has put in appearance on behalf of the respondent, although notice was served upon the respondent.

After hearing the learned counsel for the appellants, we find that delay in filing the revision was not huge, that should not have been condoned under the Consumer Protection Act, 1985. The question of limitation is not to be examined with a view to decline the condonation, but to do substantial justice.

In view of the said fact, the appeal is allowed. The order passed by the NCDRC is set aside. The delay in filing the revision is condoned. The matter is remitted back to the NCDRC for decision on merits.

Pending interlocutory application(s), if any, is/are disposed of.

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